

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 589 of 1991

DATE OF JUDGMENT: 27th June, 1991

BETWEEN:

Mr. Pratap Sheelan .. Applicant

AND

1. The Sr. Divisional Personnel Officer
Secunderabad (BG),
South Central Railway,
Secunderabad.

2. Shri B.Kondaiah,
Promoted as Chief Clerk,
Sr.DSTE(M) BG/O~~Y~~SC,
S.C.Railway,
Secunderabad.

.. Respondents

COUNSEL FOR THE APPLICANT: Mr. K. Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana, SC for Rlys

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

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JUDGMENT AS PER SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This application came up for admission.

The learned Counsel for the Respondents, Shri N.V. Ramana, SC for Railways, opposed the admission on the ground that alternative remedy has not been exhausted by the applicant. He also added that the 2nd Respondent, Shri B.Kondaiah, had already been sent for training and is due for appointment after six months training. It is seen that against the impugned order dated 21.5.1991, the applicant had not earlier preferred appeal but had chosen to prefer appeal only on 18.6.1991. The applicant has been continuing in the present post on adhoc basis from 1984 ~~itself~~ and now he stands reverted by the impugned order and ~~he is~~ also replaced by another candidate who is impleaded as the 2nd respondent. Under these circumstances, the application is disposed of with a direction to the 1st respondent to dispose of the representation dated 18.6.1991 made by the applicant as early as they can. Since the applicant has been continuing on adhoc basis for about 7 years and it does not in any way affect the 2nd respondent at the moment, the applicant

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may continue in the post of Chief Clerk on adhoc basis till the disposal of the appeal dated 18.6.91 by the respondents. The applicant is given liberty to come up with the application again if he is still aggrieved after disposal of his appeal.

2. The application is accordingly disposed of.
No order as to costs.

(Dictated in the open Court).

R.Balasubramanian

(R.BALASUBRAMANIAN)
Member(Admn.)

Dated: 27th June 1991.

S. Venkateswaran
Deputy Registrar(A)

28/6/91

To

1. The Sr. Divisional Personnel Officer,
Secunderabad (BG) S.C.Railway, Secunderabad.
2. Bri B.Kondaiah, Chief Clerk,
Sr. DSTE(M) BG/0/SCS.C.Rly
Secunderabad.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
5. One spare copy.

pvm

vsn

③ *Peroy*
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDRAAADD BENCH:HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.
AND
THE HON'BLE MR. D. SURYA RAO: M(J)
AND
THE HON'BL MR. J. NARASIMHA MURTHY: M(J)
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 27 ~~4~~ 6-1991.

ORDER/ JUDGMENT.

M.A./R.A./C.A. No.

in
T.A. No.

W.P. No.

O.A. No. 589/91

Admitted and Interim directions
issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

